RAJYA SABHA

Tuesday, the 28th July, 1987/ 6 Sarvana, 1909 (Saka)

The House met at eleven of the clock. The Deputy Chairman in the Chair.

INTRODUCTION OF MINISTER BY PRIME MINISTER

THE PRIME MINISTER (SHRI RAJIV GANDHI): Madam Deputy Chairman, I have pleasure in introducing to you and through you to the Members of this House, Shri M. L. Fotedar, Cabinet Minister for Steel and Mines.

DEMAND FOR SUSPENSION OF QUESTION HOUR

THE DEPUTY CHAIRMAN: Question No. 21.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, I want to make a submission before the Question Hour is taken up...(Interuptions)...

THE SURESH KALMADI (Maha-ashtra): There is no such precedent. This is Question Hour and it should be taken up first.

THE DEPUTY CHAIRMAN: He has to make some submission...(Inter-uptions). Listen, he has to make some submission and I have allowed im.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): Madam, under the rules we have given notices. How an they prevent us from speaking? Interruptions).

THE DEPUTY CHAIRMAN: I have allowed him to speak. There is no question why you... (Interruptions). Please be quiet... (Interruptions).

श्री ग्रटल बिहारी वाजपेयी : महोदया, यह काग्रेस पार्टी की मीटिंग नहीं है यह **बर्दाश्त नहीं होगी...(व्यवधान)

THE DEPUTY CHAIRMAN: These remarks will be removed from the records.

SOME HON. MEMBERS: Why? (Interruptions).

THE DEPUTY CHAIRMAN: I have allowed Mr. Dipen Ghosh to speak. Let him speak. Let it go smoothly. (Interruptions). Please sit down. Please be quiet.

SHRI ATAL BIHARI VAJPAYEE: You have allowed Mr. Kalpnath Rai...(Interruptions).

THE DEPUTY CHAIRMAN: Please be quiet.

SHRI ATAL BIHARI VAJPAYEE: Can't you control them?

SHRI KALPNATH RAI (Uttar Pradesh): Control him.

THE DEPUTY CHAIRMAN: I amscontrolling everybody.

SHRI GURUDAS DAS GUPTA (West Bengal): Restrain the Congress Party...(Interruptions).

THE DEPUTY CHAIRMAN: Please be quiet. Order please.

SHRI DIPEN GHOSH: Madam Deputy Chairman, I along with other leaders of the Opposition parties and groups in Rajya Sabha have made a request to you in writing yesterday afternoon that since we have given a notice of breach of privilege against the Prime Minister for making deliberately a false and misleading statement...

SOME HON MEMBERS: No, No.

^{*}Expunged as ordered by the Chair.

SHRI DIPEN GHOSH:...in the Rajva Sabha on 28th April about the purchase of guns from Bofors and in that matter about the existence of middlemen and payment as kickbacks, therefore, in view of the importance of that notice, we request you to suspend the Question Hour today and take up that notice of breach of privilege against the Prime Minister immediately today at 11 o'clock. have not heard anything from you in this regard. So, I take this opportunity to draw your attention to this request and let us know your reaction.

SHRI P. N. SUKUL (Uttar Pradesh): Madam, we have also submitted a notice for your consideration today...(Interruptions).

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI JAGDISH TYTLER): Let one Member speak from our side also.

SHRI A. G. KULKARNI (Maharashtra): Madam, I am on a point of order...(Interruptions).

THE DEPUTY CHAIRMAN: He has got a point of order on what Mr. Dipen Ghosh has said. Let him speak.

SHRI A. G. KULKARNI: Madam, You have allowed him to make a submission. We agreed. As a convention of this House, we have listened to him carefully. But madam, if you see the rules, a Member is not allowed to make any speech with regard to the privilege motion in this House... (Interruptions).

SHR! LAL K. ADVANI (Madhya Pradesh): Madam, on this, I am on a point of order.

THE DEPUTY CHAIRMAN: If you do not want to listen to each other, I will start the Question Hour straightway...(Interruptions). I do not want to listen to anybody. Please be quiet.

SHRI A. G. KULKARNI: Madam, I have no quarrel with the Opposition. Whatever they want to say, let them say. Whenever a Member gives notice of breach of privilege, the Chairman gives his own ruling. Upto now I have not heard that a Member who has given notice for breach of privilege has been allowed to make a submission on the merits of the case.

THE DEPUTY CHAIRMAN: I am going to give a ruling. Mr. Gurupa-daswa.ny.

SHRI M. S. GURUPADASWAMY (Kernataka): Madam,...

SHRI PAWAN KUMAR BANSAL (Punjab): Madam, I have a submission to make before he speaks. You should not permit every Member to say this way what they really want to say on a subsantive motion which has not been admitted yet. Otherwise they serve their purpose that indirect way

SHIII PARVATHANENI UPEND-RA (Andhra Pradesh): Not our purpose. For country's purpose. It is for the purpose of the people...(Interruptions)

SHRI PAWAN KUMAR BANSAL: Madam, you gave them an opportunity to make a submission only and they cannot misuse it like that to serve their purpose of obstructing the proceedings and maligning the government. (Interruptions).

SHRI M. S. GURUPADASWAMY: Madam, the only purpose is that we are serving the purpose of the country and not of anybody. Let me tell this to the hon. Member there. At this stage, Madam,...(Interruptions).

THE DEPUTY CHAIRMAN: Please be quiet. Please listen, I will allow two or three Members from this side. But they have to be very brief. Please listen. They have given me a notice that the Question Hour should

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be suspended. They will speak only about the notice and not about the matter... (Interruptions). It cannot go on like that. No. Mr. Upendra, Nobody else will be allowed.

SOME HON, MEMBERS: Why not?

SHRI ATAL BIHARI VAJPAYEE: You cannot function like this. We should be heard.

SHRI DIPEN GHOSH: Madam, notice has been given by 12 Members of this side, leaders belonging to the various political parties.

THE DEPUTY CHAIRMAN: Everybody cannot speak,

SHRI DIPEN GHOSH: We are not speaking about the privilege motion. We want that the Question Hour should be suspended and the privilege motion should be taken up first. That is our request.

THE DEPUTY CHAIRMAN: Please listen to me... (Interruptions). I have received notice only from the hon. Member, Mr. Jaswant Singh and another joint notice from 13 Members, and only one Member on their behalf can speak but not each and every Member. Mr. Dipen Ghosh already spoke and one Member who is a signatory to the joint notice can represent the case... (Interruptions).

श्री रशोद मसूद (उत्तर प्रदेश) ।
मैंने भी क्वेश्चन ग्रावर को सस्पेंड करने
के लिये सेपरेट नोटिस दिया है।...
(व्यवधान)...लेकिन ग्रापने मेरे नोटिस
का जिन्न नहीं किया ?...(व्यवधान)...

SHRI PARVATHANENI UPEND-RA: Madam, you have already given a ruling.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): Madam, I am on a point of or der. (Interruptions).

THE DEPUTY CHAIRMAN: I am not suspending the Question Hour. They have just give a notice only. I am giving a ruling on the notice they have given. (Interruptions).

SHRI SURESH KALMADI: You start the Question Hour, Madam. (Interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT-ARY AFFAIRS (SHRI M. M. JAC-OB): Madam Deputy Chairman, rule 38 says, "Unless the Chairman otherwise directs, the first hour of every sitting shall be available for the asking and answering of questions." (Interruptions)

THE DEPUTY CHAIRMAN: I am exactly going to do the same thing.

SHRI M. S. GURUPADASWAMY: (Interruption).

श्री रशीद भसूद : मैंने सैपरेट नोटिस दिया है क्वेण्चन ग्रावर को सस्पेंड करने के लिए, ग्रापने मेरे नोटिस का जिक क्यों नहीं दिया?

उपसभापति : वह ग्राज डिसकस हो रहा है।...(व्यवधान).

We have a calling attention about that You please sit down.

SHRI SURESH KALMADI: Ma dam, Mr. Dipen Ghosh has already spoken on behalf of the Opposition.

SHRI M S. GURUPADASWAMY: Madam, son.c of the Members are right...

THE DEPUTY CHAIRMAN: Now don't say about what they have said. (Interruptions).

SHRI M. S. GURUPADASWAMY: I have not even make a submission I may say one thing that Mr. Kalmadi has to learn many things. I have not made any submission at all.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDI-TURE IN THE MINISTRY OF ANCE (SHRI B. K. GADHVI): dam, on a point of order.

SHRI M. S. GURUPADASWAMY. What is the point of order? not even made my submission. colleague, Mr. Dipen Ghosh has requested you on behalf of the Opposition that in view of the extraordinary situation arising out Bofors Gun Deal, we requested you to suspend the Question Hour and allow a debate on the Privilege Motion against the Prime Minister. (Interruptions). Under rule 38. you have got the power to suspend any business of the We have only sought the suspension of the Question Hour under this rule. The Privilege Motion is against the Prime Minister.

(Interruptions)

have sought your We would not permission to suspend the Questions Hour if this question had not been important and crucial. The whole nation is looking at us.

(Interruptions)

Please suspend the Question Hour. (Interruptions)

THE DEPUTY CHAIRMAN: I am not allowing.

(Interruptions)

SHRI M. S. GURUPADASWAMY: You said you would allow three. Why are you going back?

THE DEPUTY CHAIRMAN: Yes. I said. But you have said...

(Interruptions)

SHRI PARVATHANENI UPEN-DRA: You said you would allow three. Shri Gurupadaswamy. Upendra and Sari Dipen Ghosh. You yourself that they would speak.

(Interruptions)

SHRI M. S. GURUPADSWAMY: Please let me go on.

THE DEPUTY CHAIRMAN: You go on, please.

SHRI N. K. P. SALVE (Maharashtra): Madam, I want to make one submission.

THE DEPUTY CHAIRMAN: The Leader of the House has a point of order. I will allow that to be taken up first. Mr. N. D. Tiwari.

THE LEADER OF THE HOUSE (SHRI NARAYAN DATT TIWARI): I rise with the utmost respect. The motion moved by the hon. Officiating Leader of the Opposition ... (Interruptions)

SHRI DIPEN GHOSH: I have not moved the motion. I have drawn the attention of the Deputy Chairman to our notice and requested her suspend the Question Hour and to take up the notice of breach of privilege. It is a simple thing. But the Question Hour has to be suspended and notice of breach of privilege should be taken up.

SHRI NARAYAN DATT TIWARI: I have listened with utmost respect to the hon, the Officiating Leader the Opposition and the submission made by my good friend Mr. Gurupadaswamy. Madam, the question of privilege is only permissible.

(Interruptions)

THE DEPUTY CHAIRMAN: I have not allowed the motion of breach of privilege.

SHRI NARAYAN DATT TIWARI: Under rule 190, after the questions, Madam, the Question Hour is reflecting the privilege of the hon. Members.

(Interruptions)

THE DEPUTY CHAIRMAN: Please listen.

(Interruptions)

I am going to give the ruling and everything will be set right. You please listen to what I have to say.

(Interruptions)

I will allow. Listen. Mr. Upendra only for two minutes and then Mr. N. K. P. Salve only for two minutes and nobody else.

SHRI PARVATHANENI UPEN-DRA: You said you will allow three opposition members.

(Interruptions)

THE DEPUTY CHAIRMAN: Yes. Please listen.

भी ग्रदल बिहारी वाजपेयी : महोदया, भाष भेदभाव नहीं कर सकती हैं।

उपसभापति: नहीं कर रही हूं। तेरह लोगों ने जो मेरे पास नोटिस जाइंटली दिया है उसमें सब से पहले दीपेन घोष का नाम है श्रीर उसके बाद एम०एस० गूरुपदस्वामी का नाम था।

भी मटल बिहारी वाजपेयी: श्री एम०एस० गुरुपदस्वामी के बाद श्री छपेन्द्र का नाम है श्रीर उनके बाद मेरा नाम है।

उपसभापति: उनके बाद मापका नाम महीं है।

भी मटल बिहारी वाजपेयी : लाल कृष्ण म्राडवाणी जी का है।

उपसमापति : ग्राप सब लोगों का कहना है इसलिए....(अथवधान)

भी लाल कृष्ण ग्राडवाणी : इशूच समझ भी नहीं पा रहे हैं....(व्यवधान)

THE DEPUTY CHAIRMAN: If you don't allow me to speak, then I will give my ruling. If you don't go in an orderly way, then I am going to give my ruling.

SHRI SURESH KALMADI: You read out your ruling.

श्री लाल कृष्ण श्राडवाणी: वह सदन की बात समझ नहीं पाए हैं जो भी उन्होंने कहा है वह इस्लेवेंट है।

THE DEPUTY CHAIRMAN: Mr, Upendra, you speak now. (Interruptions)

SHRI PARVATHANENI UPEN-DRA: How can I speak when they are shouting us down like this?

डा॰ रत्नाकर पाण्डेय (उत्तर प्रदेश) अ ग्राप क्वेश्चन ग्रावर एली करिए। पहले ग्रापने क्वेश्चन ग्रावर शुरू किया। फिर उसके बाद इस पर बहस हो रही हैं... (ज्यवधान) क्वेश्चन ग्रावर का बीस मिनट बीत चुका है ग्राप क्वेश्चन ग्रावर शुरू करिए (ज्यवधान)

SHRI PARVATHANENI UPEN-DRA: Madam, you called me all right, but I am not responsible for the disturbance. You are not restraining them. Please restrain them first.

उपसभापति : क्वेश्चन ग्रावर का ज्यादा समय बीत रहा है। मैं आपसे निवेदन करंगी कि...(व्यवधान)

श्री सुरेश कलमाडी : मैडम, बीस मिनट बर्बाद हो चुके हैं।

श्री पर्वतनेति उपेन्द्र: देश को बर्बाद करते हो तुम लोग ग्रीर यहां कहते हो कि 20 मिनट बर्बाद हो गये हैं।

श्री लाल कृष्ण ग्राडवाणी: श्रापको हुमैं सुनना होगा।

उपसभापित: अगर मैं सब की टाईम दें दुं; तो क्वेश्चन आवर पूरा चला जायेगा। Mr. Upendra, please speak now.

SHRI PARVATHANENI UPEN-DRA: Madam Deputy Chairman,

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while giving notice for suspension of the Question Hour, we have taken into consideration the extraordinary situation in the country today. (In-While making a stateterruptions) ment in this House on April 28, the deliberate * Prime Minister told to this House... (Interruptions) can shut down the people here but you cannot shut the voke of the people in the country. Go and see what the people of the country are talking about you. (Interruptions) and see outside what the country is talking about you and your Prime Minister.

Madam, it is a very serious situa-Therefore, I had given motion of breach of privilege in the The Chairman. last Session also. while giving a ruling on May dealt with only one part of the privilege motion to which I was one of the signatories...(Interruption) that time...(Interruptions)... on the basis of available information, said that there was no breach of privilege against the Prime Minister. But subsequent events have proved that the Prime Minister had deliberate *to this House and committed a breach of privilege in this House. (Interruptions). Therefore, you have to consider this motion because there is great agitation in this country on people are this issue. What the thinking in the country is more relevant than these people's shouting Therefore, that motion has to be taken up today. In view of this, you please suspend the Question Hour and consider the privilege motion. (Interruptions).

SHRI N. K. P. SALVE: Madam, I am entirely on the tenability of his request. (Interruptions). Madam. his request is this: "Kindly suspend the Question Hour and take into consideration the motion we have moved privilege against of breach of Prime Minister.". My submission, Madam, is... (Interruptions) ...

if it is tenable within the rules, you may consider it. But this is, on the threshold itself, untenable. ruptions).

CHANDRA-SHRT MURLIDHAR KANT BHANDARE (Maharashtra): Yes. (Interruptions).

SHRI N. K. P. SALVE: untenable apart from the fact that under rule 38 you do not have such authority... (Interruptions) ... and under rule 187 only a motion on a breach of privilege can be entertained subject to the approval of the Chairman. Assuming for a moment... (Interruptions)...Assuming for a moment that you have to consider his request and suspend the Question Hour and then if you reject his privilege motion, what happens to the Question Hour? ... (Interruptions). My second submission in this: Suppose you have to rule it out after giving due consideration and you give such a ruling. What happens to the Question Hour is suspended in advance?... (Interruptions) ... My submission that in view of the rules, this is entirely untenable on the threshold litself and should be rejected. (Interruptions).

PARVATHANENI UPEN-SHRI DRA: Madam, yesterday, he said that you have got the powers. (Interruptions). Madam, yesterday, in room, Mr. Salve said that you have got the powers to suspend the Question Hour and now he says you cannot. (Interruptions).

CHOW-SHRIMATI RENUKA DHURY (Andhra Pradesh): How is it that they are talking about rules? (Interruptions). How can they talk rules? ... (Interruptions) ... There are many questions which are to be answered and they are talking about rules ... (Interruptions) .

SHRI LAL K. ADVANI: Madam, ... (Interruptions).

SHRI SURESH KALMADI: Madam, you give your ruling now; you

^{*}Expunsed as ordered by the Chair.

have heard everybody. (Interruptions).

SHRI LAL K. ADVANI: Madam, on rule 58...(Interruptions).

THE DEPUTY CHAIRMAN: Please sit down now... (Interruptions)...
Everybody should sit down now. Now, there are thirteen people who have given the notice and their names are... (Interruptions).

SHRI LAL K. ADVANI: Madam, an argument is being given now. (Interruptions). Madam, an argument is being given by Mr. Salve and I have to reply to it...(Interruptions)... and I would like to address myself to that argument (Interruptions).

MR. DEPUTY CHAIRMAN: Please sit down...(Interruptions). A notice has been given... (Interruptions)... A notice has been given by thirteen people and out of those thirteen people, two or three have already spoken and the others are Shri Balaram, Shri Murasoli Maran, Shri S. P. Malaviya, Shri Aurora, Shri Chitta Basu, Shri Advani, Shri Virendra Verma, Shri Nirmal Chatterjee, Prof. Lakshmanna and Shri Satyanarayan Reddy. Another separate notice was given by Shri Jaswant Singh. anybody, if he wants to say anything ... (Interruptions).

SHRI LAL K. ADVANI: Include me and Mr. Vajpayee. (Interruptions).

THE DEPUTY CHAIRMAN: No ... (Interruptions) ... Even in that case, all the three people belong to one party. So, you should decide as to who should speak. One of you only can speak. (Interruptions). I will give change only to one... (Interruptions)... Only one of you can speak. Mr. Vajpayee, you may speak or Mr. Advani.

SHRI ATAL BIHARI VAJPAYEE: Mr. Advani may speak. THE DEPUTY CHAIRMAN: Then Mr. Jaswant Singh...(Interruptions)

SHRI SURESH KALMADI: You have already allowed two people... (Interruptions).

THE DEPUTY CHAIRMAN: They have given separate notices... (Interruptions)... Please listen. They have have given separate notices... (Interruptions). I am going to give the ruling after this is finished... (Interruptions).

श्री रशीव मसूद: मेरा सेपरेट नोटिस हैं . . .

THE DEPUTY CHAIRMAN: You please go back to your seat. (Interruptions) Mr. Advani. For two minutes only. (Interruptions)

SHRI LAL K. ADVANI: You will have to restrain them. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Jacob has a point of order. Mr. Jacob.

SHRI M. M. JACOB: Madam, may I say one sentence? The subject moved by the same group of parties is the same. It is not a separate thing. You have already allowed time for the distinguished Members to express their views and submit their motion before you. And after giving your thought to them you have absolute right to give us your ruling. We are ready to listen to your ruling. (Interruptions)

THE DEPUTY CHAIRMAN: After Mr. Advani speaks for two minutes I am going to give my ruling. (Interruptions) I request you to please sit down. (Interruptions) I say you please sit down. (Interruptions) I am not going to...(Interrutpions) I have already made it very clear. Please listen.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE

(SHRI P. R. DAS MUNSHI): Ιf tomorrow 60 Members come up, are you going to allow all the 60 Members to speak? Let there be a day fixed for this. This is the Question House. (Interruptions).

'THE DEPUTY CHAIRMAN: Mr. Jaswant Singh has given a separate notice. If you speak, Mr. Advani, he will not get a chance. Either you speak or let him speak. (Interrup-Then you won't get the chance. Mr. Jaswant Singh gets the shance. (Interruptions)

श्री भ्रटल बिहारी वाजपेयी: मेडम, दो ग्रलग-ग्रलग चीजें, हैं एक है--स्सपेंशन (अवधान)

उपसभापति : नहीं-नहीं । एक ही पार्टी से दो मेम्बर नहीं बोल सकते हैं। भाप डिसाइड कीजिए, किसकी बोलना है।

SHRI MADAN BHATIA (Nomimated): On a point of order. (Interruptions)

THE DEPUTY CHAIRMAN: I request you to please sit down. knew what is your point of order. I know the rules. I am going to give ruling on that only after he finishes. Yes, Mr. Advani. (Interruptions) Mr. Advani, you may please speak. I am listening to you.

SHRI LAL K. ADVANI: I have to speak to the House.

(Interruptions)

THE DEPUTY CHAIRMAN: I am giving my ruling now.

SHRI LAL K. ADVANI: cannot give your ruling unless you have heard me.

(Interruptions)

A. G. KULKARNI: Please SHRI allow the Leader of the House, You have allowed them.

(Interruptions)

THE DEPUTY CHAIRMAN. Mr. Advani, please speak.

श्रीलाल कृष्ण श्राडवाणी: मैं इतने शोर में नहीं बाल सदाता (व्यवधान)

to Questions

उपसभापति: मैं आप सब को रिक्वेस्त करती हूं। मैं रूलिंग दे रही हूं, आप दो मिनट के लिए हवा जाए। उनका बोला है वि: मैं दो मिनट का टाइम दे रही हूं अपि सुनिए। (व्यवधान)

SHRI MADAN BHATIA: Please allow me to speak for two minutes only. I want to raise a point of order on what he has said. (Interruptions).

SHRI M. S. GURUPADASWAMY: Madam, there is a conspiracy. Their attempt is not to allow the opposition to work.

(Interruptions)

SHRI LAL K. ADVANI: Madam Deputy Chairman, rule 38 says, "Unless the Chairman otherwise directs, the first hour of every sitting shall be available for the asking answering of questions." This rule itself contemplates that there could be situations where the Chairman would direct otherwise. Subsequently, rule 267 empowers us, any Member of the House, to move for suspension of the rules. We have fornotice....(Interrupgiven tions)....for suspension of rules (Interruptions) Why are we asking for the suspension of rules? Today my friends on the other side were questioning. But there is no doubt that an extra--ordinary crisis has arisen.

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Advani, instead of making a submission, you are trying to make allegation. That is not allowed. (Interruptions)

SHRI LAL K. ADVANI: I am not making any allegation. (Interruptions) I have merely tried to highlight that today....(Interruptions) Madam, in the last session so many statements were made. (Interruptions)

THE DEPUTY CHAIRMAN: Now I am giving the ruling. (Interruptions)

SHRI DIPEN GHOSH: Mr. Advani has not been allowed to speak. He should continue.

THE DEPUTY CHAIRMAN: I am on my legs.

SHRI DIPEN GHOSH: Mr. Advani has not been allowed to continue. He must be allowed to complete.

(Interruptions).

THE DEPUTY CHAIRMAN: Please sit down.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH):
Madam, before you give the ruling, kindly give me just one minute to make a submission.

(Interruptions)

SHRI PARVATHANENI UPEN-DRA: He did not say anything unparliamentary. (Interruptions)

THE DEPUTY CHAIRMAN: In your submission... (Interruptions) Whatever you have said, I have heard.

SHRI M. S. GURUPADASWAMY: hic is only saying why the Question Hour is to be suspended.

THE DEPUTY CHAIRMAN: There is no question before the House.

SHRI PARVATHANENI UPEN-DRA: He said, 'an extra-ordinary situation'. What is wrong in that?

THE DEPUTY CHAIRMAN: He cannot go on any other subject. Now, please sit down. (Interruptions) I have given you the opportunity. Now I am giving my ruling.

SHRI K. MOHANAN (Kerala): Madam, I am on a point of order. You: hear his submission first. (Interruptions).

THE DEPUTY CHAIRMAN: You please sit down.

SHRI PARVATHANENI UPEN-DRA: What did he say? He did notsay anything unparliamentary. He said "an extraordinary situation"... There is nothing wrong in it. Why don't you hear him first?

SHRI DIPEN GHOSH: Madam, one minute.

THE DEPUTY CHAIRMAN: No, no, please cooperate with me. (Interruptions). Will you not allow me to give the ruling?

SHRI DIPEN GHOSH: Mr. Advanishould be allowed to complete first.

THE DEPUTY CHAIRMAN: I gave you two minutes, Mr. Advani.

SHRI M. S. GURUPADASWAMY: You must hear him first. Let him complete. But they are disturbing. (Interruptions)

श्री लाल कृष्ण ग्नाडवाणी: ग्रसाधारण परिस्थिति क्यों है यह तो बता देने दीजिए। (अथवधान)

SHRIMATI RENUKA CHOW-DHURY: I am on a point of order. (Interruptions).

SHRI LAL K. ADVANI: It is a crisis of unprecedented dimensions. In these 40 years since Independence, the Prime Minister has never come under a cloud in this manner. Madam, in the last session of Parliament, several statements were made by the Prime Minister which have turned out to be untrue...(Interruptions). In these 40 years since Independence, it has never happened. This Government has lost the confidence of the people and so the situation warrants that the statements made by the Prime Minister taken into consideration before anything else. The Privilege deals with that ... (Interrptions).

THE DEPUTY CHAIRMAN: Please sit down. You have completed now.

SHRI LAL K. ADVANI: Mav I point out how extraordinary situation in Harvana is represented in Parliament by 15 Members belonging to Congress. But in Haryana Assembly the Congress has been wiped out almost completely... (Interruptions).

THE DEPUTY CHAIRMAN: Shri H. K. L. Bhagat.

SHRI DIPEN GHOSH: Shri Advani has not completed. He must be allowed to complete. This is my point of order, (Interruptions)

THE DEPUTY CHAIRMAN: Everything in the name of point of order cannot be allowed.

SHRI SURESH KALMADI: Advani has spoken for ten minutes already.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF FOOD AND CIVIL SUP-PLIES (SHRI H. K. L. BHAGAT): I am opposing the motion for suspension of Question Hour. I request you to give your ruling. I oppose the motion.

SHRI LAL K. ADVANI: But let me complete.

SHRI SURESH KALMADI: We cannot listen to him. He has taken already ten minutes.

SHRI LAL K. ADVANI: Let me complete. Madam, you ask him to sit down.

THE DEPUTY CHAIRMAN: I am giving my ruling now ... (Interruptions).

SHRI M. S. GURUPADASWAMY: Please suspend the Question Hour.

SHEL NIRMAL CHATTERJEE (West Bengal): I am on a point of order.

THE DEPUTY CHAIRMAN: Please sit down...(Interruptions).

SHRI DIPEN GHOSH: You have already allowed so many people to raihe points of order...(Interruptions). Madam, Mr. Nirmal Chatterjee is on a point of order. Please listen to him. (Interruptions).

SHRI SURESH KALMADI. Please give your ruling. Madam. (Interruptions)

श्री ग्रटल बिहारी वाजपेयी : मेरा व्यवस्था का प्रश्न है। श्राप इसको रोक नहीं सकती हैं। क्या इस सदन में पोस्टर दिखाना नियमों के अनुकुल है? ... (द्यवधान) मेरा व्यवस्था का प्रश्न है.. (ध्यवधान)

PARVATHANENI DEA: Madam, is the display of posters in the House in order? From tomorrow, we will also bring all the posters and cartoons and display them here.

भी प्रटल बिहारी वाजपंची : प्राप इसके बारे में श्रपनी व्यवस्था की जिए । यह मेरे पास है।

SHRI K. MOHANAN: Now, you are aware of the CIA? CIA agents are in your kitchen. (Interruptions)

THE DEPUTY CHAIRMAN: Nobody will display newspaper, or anything of that kind from either side. (Interruptions).

SHRI : NIRMAL CHATTERJEE: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: Everybody is raising a point of order.

PARVATHANENI DRA: Madam, Mr. Chatterjee is on his legs for the last one hour...(Interruptions)

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SHRI DIPEN GHOSH. You can overrule his point of order. But you must listen to his point of order first.

SHRI NIRMAL CHATTERJEE: Before you were on your legs, I rose on a point of order. (Interruptions)

THE DEPUTY CHAIRMAN: Now, I am giving my ruling. My ruling is that the Question Hour cannot be suspended. (Interruptions)

SHRI DIPEN GHOSH: Madam, what is your ruling? I could not hear because of the shouting. (Interruptions)

SHRI M. S. GURUPADASWAMY: We have not heard your ruling. (Interruptions).

THE DEPUTY CHAIRMAN: Now, we will take up the Question Hour. Shrimati Sudha Vijay Joshi.

SHRIMATI SUDHA VIJAY JOSHI: Question No. 21.

ORAL ANSWERS TO QUESTIONS

Wildlife sanctuaries

*21. SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of EN-VIRONMENT AND FORESTS be pleased to state:

- (a) what are the names of places in the country where wildlife sanctuaries are located;
- (b) what steps are being taken to protect rare species of animals in those sanctuaries; and
- (c) what are the proposals setting up more wildlife sanctuaries in the countries?

THE MINISTER OF ENVIRON-MENT AND FORESTS BHAJAN LAL): (a) A statement is placed on the Table of the House [See Appendix CXLII, Annure No. 1]

- (b) The steps being taken to protect rare animal species in Wildlife sancturaries include:
 - (1) minimizing fire damage by preventing spread of fires and quickly controlling them.
 - (2) Improving habitat so that wild animals do not have to ven. ture outside the sanctuary area to meet their food and water requirement.
 - (3) Restricting grazing by domestic cattle & fencing vulnerable point along a sanctuary's boundary.
 - (4) Increased deployment of protection staff in and around wildlife sanctuaries.
 - (5) Strengthening of communi. cations by providing telephones wireless systems and vehicles in wildlife sanctuaries.
 - (6) Providing arms to staff engaged in protection of areas threatened by organised poaching.
 - (7) Involvement of local people, especially of tribal people in protection.
 - (8) Offering rewards to people helping in detection of poaching and other wildlife offences.
- (c) the establishment of new wildlife sanctuaries is carried out by the State Governments.

THE DEPUTY CHAIRMAN: Question Hour i over. (Interruptions)

SHRI M. S. GURUPADASWAMY: Madam, you have to allow the privilege motion now. (Interruptions)